

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No.CPC 58 of 1998
O.A.1452 of 1997

Date of Order : 28.10.1998

Present : Hon'ble Mr.Justice S.N.Mallick, Vice-Chairman.
Hon'ble Mr.B.P.Singh, Administrative Member.

SUNIL KUMAR SHRIVASTAVA

vs.

S.TIRKEY
UNION OF INDIA & ORS.

For the applicant : Mr.T.K.Biswas, counsel.

For the respondents: Mr. M.K.Banerjee, counsel.

ORDER

S.N.Mallick, V.C.

Mr.T.K.Biswas, 1st.counsel appearing for the applicant, on instructions submits that his client does not want to proceed with the O.A. and the connected CPC. In support of his contention, he has filed a written instruction received by him from the applicant which is dated 21.9.1998.

2. The written instruction be kept with the record.

3. The application, O.A.1452 of 1997 is disposed of being withdrawn alongwith the CPC.

4. No order is made as to costs.

B.P.Singh
(B.P.Singh)
Administrative Member


(S.N.Mallick)
Vice-Chairman

| r.s.